

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 2918
(TO BE ANSWERED ON 03.08.2016)

INQUIRY ON COAL SCAM

Ä2918. SHRI SUSHIL KUMAR SINGH:

Will the PRIME MINISTER be pleased to state:

- (a) whether the inquiry into the coal scams is being carried out under the monitoring of the Central Bureau of Investigation (CBI);
- (b) if so, the details thereof;
- (c) whether the Supreme Court has made adverse comments on CBI for the slow progress of the inquiry; and
- (d) if so, the effective steps taken by the Government to conduct speedy inquiry into various scams in the country and action taken against the officers especially CBI for dereliction in duty?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): CBI has registered 3 Preliminary Enquires viz. PE 219 2012 E0002, PE 219 2012 E0004 and PE BD1 2012 E0005 for enquiring into allocation of coal blocks.

PE 219 2012 E0002 pertains to allocation of coal blocks made during the year 2006 to 2009. A total number of 168 companies which were allocated coal blocks during the said period are being enquired in the said PE. The enquiry has been concluded. Consequent to outcome of PE, 33 RCs were registered against 34 companies. Field investigation in all these cases has been concluded. Final reports in 16 cases have been filed. 17 cases are pending at different levels of investigation.

PE 219 2012 E0004 pertains to allocation of coal blocks made during the year 1993 to 2005. A total number of 43 coal blocks are being enquired in the said PE. The field enquiry has been completed in respect of all 43 coal blocks. Consequent to outcome of PE, 14 RCs were registered. Final reports in 3 cases have been filed. The remaining cases are pending at different levels.

PE BD1 2012 E0005 pertains to allocation of coal blocks made through Government Dispensation Route. A total number of 101 coal blocks are being enquired in the said PE. The enquiry has been completed in respect of all the 101 coal blocks. Consequent to outcome of PE, 6 RCs were registered. Final report in 1 case has been filed. The other cases are pending at different levels.

(c): Hon'ble Supreme Court of India has made observations towards expeditious conclusion of investigation of these cases.

(d): Steps taken by the Central Government for speedy enquiry in various scams are as under:

- (i) As per requirement, additional posts were approved by the Government for speedy investigations/trial of scams like Vyapam, Chit fund/Ponzi schemes.
- (ii) A team consisting of 3 DIGs, 5 SPs and a number of ASPs/DSPs/Inspectors (Investigating Officers) has been formed for expeditious conclusion of coal scams investigation.
- (iii) Central Government as well as CBI takes various steps to fill up vacant posts expeditiously.
- (iv) CBI imparts training to its officers / employees in order to enhance their skills at its training centers. Recently, a scheme namely Advanced Certified Course for CBI officers has been started to enhance their investigation skills, forensic data collection, collection of evidence, skills etc by providing them training from National Law School of India University (NLSIU) Bangalore and Indian Institute of Management (IIM), Bangalore.

No action has been taken against any officer regarding dereliction of duty in connection with any delay in investigation of coal cases. Progress of investigation of coal scam cases is submitted to the Honøble Supreme Court at regular intervals.
